

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4025 of 2020

Chhotu Dubey @ Nishant Kumar Dwivedi..**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sabyasanchi, Advocate
For the State : Mrs. Priya Shrestha, APP

02/27.07.2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Garhwa P.S. Case No. 05 of 2020.

It has been alleged that the accused persons had assaulted the informant and his brother as well as others while they were waiting to catch a train. One Amit Kumar and Jannat Hussain had sustained grievous injuries.

It has been submitted by the learned counsel for the petitioner that the petitioner is not named in the FIR and one of the co-accused who has been named in the FIR namely Ashu Pandey has been granted bail by this Court in B.A. No. 3789 of 2020. The petitioner appears to be in custody since 14.1.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Garhwa in connection with Garhwa P.S. Case No. 05 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-